

# THE WILD LIFE (PROTECTION) AMENDMENT ACT, 1993

No. 26 of 1993

[2nd April, 1993.]

An Act further to amend the Wild Life (Protection) Act, 1972.

Enacted by Parliament in the Forty-fourth Year of the Republic of India as follows:—

Short  
title and  
com-  
mence-  
ment.

1. (1) This Act may be called the Wild Life (Protection) Amendment Act, 1993.

(2) It shall be deemed to have come into force on the 4th day of August, 1992.

Amend-  
ment of  
section  
38H.

2. In the Wild Life (Protection) Act, 1972 (hereinafter referred to as the principal Act), in the proviso to sub-section (1) of section 38H, for the words "six months from the date of such commencement", the words "eighteen months from the date of such commencement" shall be substituted.

53 of 1972.

Repeal  
and  
saving.

3. (1) The Wild Life (Protection) Amendment Ordinance, 1993 is hereby repealed.

Ord,  
7 of 1993.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.